

ITEM NO.1

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s).659/2007

THE ENVIRONMENT AND CONSUMER PROTECTION FOUNDATION ETC.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH

W.P. (C) No. 168/2012 (PIL-W)

W.P. (C) No. 133/2012 (PIL-W)

Date : 31-07-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s)

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For Respondent(s)

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Chandigarh	Mr. Sudarshan Singh Rawat, AOR Dr. Aman Hingorani, Adv. Ms. Priya Hingorani, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Costs have been paid by the States of Karnataka and Maharashtra.

There is no appearance on behalf of the State of Uttrakhand and they have not deposited the costs. Due to non-appearance and failure to deposit the costs, additional costs of Rs.1,00,000/- is imposed upon the State of Uttrakhand. The amount be deposited within a period of four weeks from today. In case, costs are not deposited, we will have no option but to summon the Chief Secretary of the State of Uttrakhand to explain why the orders of this Court are blatantly flouted by this State.

In so far as State of the Jammu and Kashmir is concerned, it is stated that information was given to the Union of India through e-mail. In view of this, costs imposed upon the State of Jammu and Kashmir are waived.

Widow homes in U.P.

In so far as widow homes in Vrindavan are concerned, it is stated by the learned ASG that the home is ready and the State of

U.P. should take it over.

It is submitted by the learned Advocate General for the State of U.P. that as per her instructions some more work is required to be undertaken such as construction of ramp for old widows. In any event, she says that the home will be taken over on or before 31.08.2018 and will be operational with effect from 01.09.2018.

Convergence of Schemes

It is stated by the learned ASG that an affidavit has been filed to the effect that it may not be possible to have convergence of schemes for a number of reasons. We need not go into these reasons but accept the statement of the Ministry of Women and Child Development.

No further order is required to be passed in this regard.

Floral Offerings

It is stated by the learned ASG that all the State Governments have been requested to try and take advantage of the experience of the State of U.P. and utilize floral offerings in temples for making incense stick/agarbatti and perfume or *ittar* or for any other purposes that may it deem appropriate.

No further orders are required to be passed in this regard.

Renovation of widow homes

With regard to the proposal for renovation of widow homes, it is stated that the maintenance of widow homes all over the country

will be taken over by HUDCO under its CSR scheme.

We appreciate this gesture of HUDCO and expect them to continue with their socially relevant activities and encourage others also.

Report of the Expert Committee

The National Commission for Women and State Commission for Women as well as the State Governments should ensure its implementation. We do not propose to monitor this since we expect all concerned to look after and take care of the interests of women in our country.

In view of the above, the writ petitions stand disposed of.

We record our appreciation to the petitioner for bringing this humanitarian problem to the notice of this Court. If there are individual grievances, these can now be addressed, if necessary, with the State Government or the National Commission for Women or the State Commission for Women or in an appropriate forum other than this Court.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
COURT MASTER